IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No. 20 - IA/270(AHM)2023 in
CP(CAA) 65 of 2020 in CA(CAA) 39 of 2020
in
CP(IB) 178 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

George Samuel Liquidator of Alps Leisure Holidays Pvt Ltd **.....Applicant**

Order delivered on: 14/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Ld. Adv.
For the Respondent :

ORDER

IA/270(AHM)2023

This application is filed by the Liquidator. We have heard learned counsel for the liquidator and he submitted that though there was a scheme of arrangement undertaken in process of liquidation and which has been approved by this Adjudicating Authority but the petitioner in the scheme have failed to adhere the terms of the scheme.

We direct the Liquidator to serve notice to the Respondent and file the affidavit of proof of service of notice within two weeks.

The matter stands adjourned to 11.04.2023

-SD- -SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)

Swetambary